

Domestic Loan

2766. COL. SONA RAM CHOUDHARY : Will the Minister of FINANCE be pleased to state :

(a) the total amount owe to domestic creditors by the Government during each of the last three years;

(b) the amount paid to domestic creditors in the form of interest and principal during the above mentioned period, year-wise;

(c) the amount of loan and interest payable to domestic creditors during the above period; and

(d) the present position in respect of domestic loans?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) to (d) The position with regard to internal debt and other liabilities of the Central Govt. is as under :

(Rs. in crore)

	1995-96	1996-97	1997-98	1998-99
			RE	RE
(i) Outstanding internal debt and other liabilities at the end of 31st March	554984	621437	718299	810911
(ii) Repayment of principal*	66888	65444	74885	92595
(iii) Payment of interest	45631	55255	61550	70808

*Excludes discharge of 91 day/14 day/28 day Treasury Bills, Ways and Means Advances, Reserve Funds and deposits not bearing interest and suspense transactions.

Overdraft by States

2767. SHRI ASHOK NAMDEORAO MOHOL : Will the Minister of FINANCE be pleased to state :

(a) whether several States including Maharashtra are facing problem of overdraft at present;

(b) if so, the amount of overdraft against each State;

(c) whether the RBI has fixed the limit for each State;

(d) if so, the details thereof, State-wise;

(e) whether some States have drawn beyond the fixed limit;

(f) if so, the details thereof and the reasons therefor;

(g) whether the Union Government have permitted the State Governments to raise funds through market borrowings; and

(h) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a), (b), (e) and (f) Some States have passed through periodic Ways & Means problems. The position of cash balances and overdrawal, if any, of the State Governments may vary from day to day and State to State. Maharashtra Government is not in overdraft as on date. Transaction between a State and the RBI is conducted as per an agreement between the two. Since it is a matter of relationship between the banker and the client (between the RBI and the State Government), such information is not published by the Government of India.

(c) and (d) Yes, Sir. Statement-I is attached giving details.

(g) and (h) The State-wise allocation for market borrowing programme for the financial year 1998-99 has not yet been finalised by GOI. On the basis of requests received from some State Governments having regard to their Ways & Means position, GOI permitted them to raise resources through market borrowing in April 1998. The State Governments have thus mobilised Rs. 5129.56 cr. through sale of ten year paper at coupon rate of 12.15 per cent per annum under the first tranche of market borrowing programme for 1998-99. The State-wise market loan raised under the first tranche is given in the attached Statement-II.

Statement-I

Revised Limits for Ways & Means Advances to State Governments w.e.f. 1.8.96.

(Rs. in Crore)

Sl.No.	States	Minimum Balance with RBI	Normal (168 times of Col. 3)	Special (64 times of Col.3)	Special (Operative)
1	2	3	4	5	6
1.	Andhra Pradesh	1.00	168.00	64.00	32.00
2.	Arunachal Pradesh	0.10	16.80	6.40	3.20
3.	Assam	0.40	67.20	25.60	12.80
4.	Bihar	0.70	117.60	44.80	44.80